

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/1994(Pt.)/6973/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Geeta Baishya Changkakati,
Presiding officer,
Labour Court, Guwahati.

Dated Guwahati the ²¹ 21 December, 2021.

Sub: **Charge.**

Ref:- Letter Nos. HC.VII.-83/1994(Pt.)/6576/A dtd. 10.12.2021
HC.VII.-35/1999/6797/A dtd. 17.12.2021
HC.VII.-83/1994(Pt.)/6736/A dtd. 17.12.2021

Madam,

With reference to the above, I am directed to inform you that the District and Sessions Judge, Kamrup(M), Guwahati has been allowed to remain in-charge retrospectively of the Labour Court, Kamrup (M), Guwahati and the Industrial Tribunal, Kamrup(M), Guwahati on 18.12.2021. Further, the in-charge District and Sessions Judge, Kamrup(M), Guwahati has been allowed to remain in-charge of the Labour Court, Kamrup (M), Guwahati and the Industrial Tribunal, Kamrup(M), Guwahati on 24.12.2021 and 27.12.2021.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-83/1994(Pt.)/6974-75/A, dated 21.12.2021

Copy to:

1. The District and Sessions Judge, Kamrup(M), Guwahati.
2. ✓ The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

Ratan